

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH “C”, MUMBAI
BEFORE SHRI. OM PRAKASH KANT, ACCOUNTANT MEMBER
AND
SHRI. RAJ KUMAR CHAUHAN, JUDICIAL MEMBER
ITA NO. 2200/MUM/2024 (A.Y: 2020-21)**

**Indian Institute of Materials
Management**
102, 104, Institutional Area, Sector
15, CBD Belapur Thane, Kokan
Bhavan, Konkan Bhavan, S. O.
Mumbai – 400614.
PAN: AAAAJ0056P

(Appellant)

Assessee Represented by

Department Represented by

Date of conclusion of Hearing

Date of Pronouncement

Vs. Assistant

**Commissioner/Deputy
Commissioner of Income
Tax Exemption Ward 1(3),
Mumbai**

ACIT/DCIT, Exemption
Ward-1(3), Mumbai –
400020.

(Respondent)

**: Shri. K. K. Sharma,
(Virtually Present)**

**: Smt. Pradnya R. Gholap,
(Sr. DR)**

: 22.08.2024

: 08.11.2024

ORDER

PER RAJ KUMAR CHAUHAN (J.M.):

1. This appeal is filed by the appellant/assessee against the order dated 26.02.2024 of Learned Commissioner of Income Tax (Appeals),



ADDL/JCIT (A)-1 Jaipur [hereinafter referred to as the “CIT(A)”], passed under section 250 of the Income Tax Act, 1961 [hereinafter referred to as “the Act”] for the A.Y. 2020-21.

2. Assessee vide its letter dated 21.08.2024 prayed for withdrawal of appeal in ITA No. 2200/Mum/2024 for A.Y.2020-21. For the sake of convenience, we are reproducing the contents of the said Application as under: -

The above Appeal No. ITA 2200/MUM/2024 for AY 2020-21 filed by Indian Institute of Materials Management ('IIMM') is listed at item no. 3 in the cause list of Hon'ble C-Bench to be heard on 22nd August, 2024.

- 2. This is to be humbly informed that as the request for Condonation of Delay has been allowed by Ld. CIT (Exemptions), Mumbai, it is requested that we may please be allow to withdraw our Appeal No. ITA 2200/MUM/2024 for AY 2020-21.*
1. We have heard the Ld. AR on behalf of the assessee and Ld. DR on behalf of the revenue. The Ld. DR has not raised any objection to the withdrawal of this appeal.
2. We find considerable cogency in the contents of Assessee’s application as aforesaid. Keeping in view of the facts and circumstances of the case, we



accept the request of the assessee for withdrawal of the Appeal and accordingly, we dismiss the Appeal as withdrawn.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on 08.11.2024

Sd/-
(OM PRAKASH KANT)
(ACCOUNTANT MEMBER)

Sd/-
(RAJ KUMAR CHAUHAN)
(JUDICIAL MEMBER)

Mumbai / Dated 08.11.2024
Karishma J. Pawar, (Stenographer)

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)
ITAT, Mumbai